

8/13/2019

Self Help-eFiling

Enabling, Configuration & Administration



eCommittee, Supreme Court of India



e-Filing Instructions

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eFiling Self-Help

1. To do list for starting eFiling at new Court Establishment.

1. Take database and code backup of Live server.
2. Update CIS 3.1 with latest eFiling Patch and replicate data to NJDG(Provided by Pune NIC team available on release portal <http://10.153.13.56/index.php>).

3. Run this command from terminal of live server. (**Step Nos. 3 and 4 to be followed only when required version of Curl is not available on CIS server**)

```
curl -k https://efiling.ecourts.gov.in
```

If any error encountered Do step 4 and otherwise move to Step 5

4. Enable Curl and libssl-dev on live server using these commands
 1. `sudo apt-get install libssl-dev`
 2. `sudo apt-get install curl`

Please restart apache server after these commands

5. [mailto:mpm-ecommittee@aij.gov.in?subject=Request to give State Admin credentials for eFiling](mailto:mpm-ecommittee@aij.gov.in?subject=Request%20to%20give%20State%20Admin%20credentials%20for%20eFiling) and get your Super admin Credentials for State.

2. To do list for Super admin and District Admin :-

1. Enabling eFiling to selected Establishment
2. Add CIS Case type
3. Create Admin
4. Create contact

3. Enabling eFiling to selected Establishments:

State Admin only can enable selected Court Establishment for eFiling. While enabling any Court Establishment State Admin needs to enter following details

- ➔ Live Application server IP.
- ➔ Payment mode: - Offline/Online. If online, required parameters for Online Gateway integration need to be entered.
- ➔ Enable required fields for establishment.

4. Enable eFiling for specific Case Types :

This feature is to add case types to be shown in eFiling. By default, all Case Types will be available. In case requirement is to enable eFiling only for chosen few Case Types then this facility needs to be used.

5. Create Admin: -

There are four different logins for Admin Users: -

- ✓ **Superadmin(State admin)(A) :-** Super Admin can create
 - High court admin: - The High Court Admin has privilege to handle all efiled cases under the selected high court.
 - District admin: - The District Admin has privilege to create admin for Court Establishments under the selected District only. It will not handle any efiled cases.
 - Establishment admin: - The Establishment Admin has privilege to handle efiled cases of the selected establishment.

- ✓ **High Court Admin (B):** - The High Court Admin has privilege to handle all efiled cases under the selected high court.
- ✓ **District Admin(C):** - The District Admin has privilege to create admin for Court Establishments under the selected District only. It will not handle any efiled cases.
- ✓ **Establishment Admin(D):** - The Establishment Admin has privilege to handle efiled cases of the selected establishment.

Note: - Super Admin (State Admin) and District Admin do not handle work of efiled cases. These two admin have administrative privileges to create further admins. High Court Admin and Establishment Admin are related with actual work of handling eFiled cases.

6. Admin privileges:

While creating admin users through State Admin(A) or District Admin(C) following types of privileges can be assigned to High Court Admin(B) or Establishment Admin(D).

- **Core Admin(E) :** - Generally when only one admin has to handle all efiled cases in the selected establishment, Core Admin type privileges needs to be given to High Court or Establishment Admin. All the business of efilng administration will be handled by Core Admin. Core Admin has authority to accept or reject newly registered users or advocates.

- **Master Admin(F)** :- Master Admin can only create Action Admins(G). There shall be only one Master Admin for each Court Establishment, if created. If Master Admin is created authority to accept or reject newly registered users is given to Master Admin.
- **Action Admin(G):** - Action Admin actually handles business of efiled cases for the selected establishment. There can be one or more Action admins. Action Admin has authority to accept or reject files, he can mark objections and he can send file to CIS after initial scrutiny.

Note: - Take a case that initially while starting efilings in an establishment requirement of only one admin was felt necessary and, therefore, core admin(E) account was created. However, after passage of time, need is felt for more admin accounts to handle business of efiled cases or work of admin needs to be separated for each branch or section. In such situation, it is necessary to first create a master admin(F). In the event of creating Master Admin when Core admin already exists, existing Core Admin will be automatically shown as Action Admin(G). Master Admin(F) can further create more Action Admins(G)

7. Create Contact:

It is necessary for the users to contact efilings admin for various reasons. Therefore, a provision is made to show email address of authorised person where users can send emails for queries and

grievances. For this purpose, email address needs to be entered and the same will be showed as authorised contact to all the users.

Additional Features given to State and District Admin users

8. Change Case Status:

When efiled case is proceeded erroneously or otherwise to next stage, the efiled case can reverted back to original stage using this feature. Stages viz. Not Accepted, Deficit Court Fee Awaited, Transfer to Section and Idle/Unprocessed can be reverted. However, if the efiled data is consumed in CIS, thereafter, the this feature cannot be used to revert the stage.

9. Create News and Events:

Many a times High Court or District Court issue various circulars relating to eFiling. There are various notices or public messages which given by the Courts. Standard Operating Procedure, Rules, Notifications etc are also required to be displayed for the benefit of users. All such and like things can be handled through News and Events. There are two types of News events that can be created using this feature e.g. “Public view” is one which can be viewed by one and all, whereas, “Private view” is one where view can be restricted to Admins only. News item can be uploaded and showed for the chosen period.

10. Management Reports:

State Admins and District Admins can generate reports regarding efilings and work done. The report can be generated for selected establishment or selected period or month.

11. One login at a time:

A user can login through his credentials only through one machine and one browser. Multiple logins are programmatically deprecated.

12. Test Environment:

Test Environment for eFiling is created on National eFiling Portal (https://efiling.ecourts.gov.in/test_efiling). Login as “AURG-ADMIN” Passkey is Admin@1234 Similarly test environment for CIS is created on <http://10.153.16.185/ecourtishc>. Select District and Sessions Court, Aurangabad as establishment. Login as “supuser” and passkey is supuser.

1. All users of Test Environment to first create user for eFiling of cases.
2. Get the user approved through AURG-ADMIN. This user has privilege to accept or reject newly registered users.
3. Whenever eFiling is to be tested for filing of cases, it is necessary to select State Maharashtra, District Aurangabad and Court Establishment ‘District and Sessions Court, Aurangabad’. Unless this establishment is selected, user will not be able to consume data in CIS on above given URL.

1. Process of efilng for filing User:

- User will file case
- User will file IA.
- User will file document or Written Statement or reply.
- User will pay Court fee or deficit court fee
- Remove objections
- Refile case

2. Process of efilng for Admin user:

- Accept or reject newly registered users.
- After cases are shown in New Filing, Admin can Approve or Disapprove or ask to pay deficit Court Fee.
- If the Admin decides to disapprove the case, he will get the list of objections maintained in CIS under Objection Type Master. Therefore, if the Court Decides, process of objection compliance can be completed online.
- Approve efiled case after scrutiny and transfer to Section so that the case is available for CIS .
- Mark Objections, approve compliance and transfer CIS.

3. Process of consuming efiled cases in CIS:

- User needs to login CIS and then try to consume data of efiled cases.
- User try to verify and accept the data.
- Please verify whether CNR number is passed on to efilng user
- Please verify whether objections marked can be seen in the efilng user account
- Please verify whether data of cases is correctly shown in registration tabs.

13. Advocate information – Most essential information for eFiling.

eCourtIS DISTRICT AND SESSIONS COURT AURANGABAD. SHRI S. D. TEKALE Logout NC3.1 10-08-2019

Master / Advocate / Report Search...

Advocate

Show 10 entries

Hide Columns PDF Excel CSV

Search	Name of Advocate	Full Name	Advocate Seniority	Mobile No.	Email	Bar Regn. No.	वकिलाचे नांव
1	Sudame S.P.			9371791119	advacchin@gmail.com	MAH-2655-2000	सुदाम एस.पी.
2	Agrawal K.D.			9823063539	advkda@gmail.com	MAH-1430-1989	अग्रवाल के.डी.
3	Bedre P.M.			9822513634	pawanmbedre@gmail.com	MAH-1107-1985	बेदरे पी.एम.
4	Talawar S.N.			9822051707	snt2102000@yahoo.co.in	MAH-1673-1995	तालावार एस.एन.
5	Kulkarni D.S.			9823275023	dsk2354340@yahoo.co.in	MAH-74-1988	कुलकर्णी डी.एस.
6	Wagh U.B.			9850779302	advudhavwagh302@gmail.com	MAH-2606-2002	वाघ यु.बी.
7	Kedare J.B.			9822828479		MAH-4182-2009	केदारे जे.बी.
8	Padol C.T.			9822785331		MAH-2178-2003	पडोल सी.टी.
9	Dongre S.K.			9823555333	sanjaydongre08@gmail.com	MAH-2997-2001	डोंगरे एस.के.
10	Bardapurkar K.M.			9372801846	bkedar1972@gmail.com	MAH-1547-1994	बर्दापुरकर के.एम.

>> Showing 1 to 10 of 2,408 entries Previous 1 2 3 4 5 ... 241 Next

Information about Bar Registration Code, mobile number and email address of the advocate is most essential information for registering any advocate on National eFiling Portal. Please ensure that advocate code is entered in uniform manner everywhere in Your State. If there are some corrections please carry out those corrections in Bar Code entry. eFiling identifies advocates only on the basis of Bar Registration Code. Therefore, these entries are must and it is necessary that manner of entering Bar Registration Code is uniform across the State.

14. Selecting Type of Document in eFiling:

Welcome,
SAURABH
VASHIST

View Profile

Last Login : 10-08-2019 12:28:59 PM
IP Address : 10.21.147.29

- Home
- New Case
- Documents
- Deficit Court Fee
- Interim Application
- Reports
- Contacts
- News & Events
- Help

SEARCH FOR... Go!

Logout

Trash

E-File Miscellaneous Documents

e-Filing No : ED-MHAU01-00006-2019

eFiling History

Back

Active

Done

Optional

Required

1 CNR (Case Record Number) Details

2 Onbehalf Of

3 Sign Method

4 Upload Document

5 Pay Court Fee

6 Certificate

7 View

Documents *

Select Document

File *

Select Document

NOTE : Please upload allowed.). Max. PDF

Application for process

Application for leave to sue as a pauper

Application for riten of property

Appln.for attachment/arrest before judgment.

Document Information

Documents Title *

DOCUMENT TITLE

Fee :

FEE

length can be 45 characters only. Only digits, characters, spaces, hyphens and underscores are

Previous

UPLOAD

Next

https://efiling.ecourts.gov.in/test_efiling/dashboard

Master / Document Type / Report

doc

QMenu

Document Type

Show 10 entries

Hide Columns

PDF

Excel

CSV

Document Type	Document	National Code	National Document Type	दस्तवेज
1	Plaint/Petition/Appealmemo	1201	1	वादपत्र/अर्ज किंवा याचिका/आवाहन पत्र
2	Application for process	1401	3	आदेशीकेसाठी अर्ज
3	Application for leave to sue as a pauper	1401	3	नादार घोषित होण्यासाठी परवानगी अर्ज
4	Bail Bond/Personal Bond	1408	20	बंधपत्र/वियक्तीक मुचलका
5	Vakilpatra	1407	19	वकीलपत्र
6	Caveat Appln.	1201	1	सावधान पत्र अर्ज
7	Copy of Judgment	1304	10	न्यायनिर्णयाची प्रत
9	Caveat	1201	1	सावधान पत्र
10	Appln. u/s.20 of Arbitration Act.	1401	3	लवाद कायद्याचे कलम २० खालील अर्ज
11	Certificate under Part X of Succe.Act.	1408	20	वारसा कायद्याचे भाग १० नुसार प्रमाणपत्र

Showing 1 to 10 of 23 entries

Previous

1

2

3

Next

One needs to remember that document filing under eFiling also includes filing of reply or written statement or counter or affidavit in reply or rejoinder or sur-rejoinder etc. Similarly, while filing affidavit of evidence or documents in support of any reply or written statement or evidence, one needs to go through document filing option. Therefore, it is necessary to ensure that list of documents meet requirements of user from all angles. This information is fetched from document master in CIS.

4. Selection of Case Types:

New Case : Where to file

NOTE :

- Complete detail related to the case, whichever is provided in paperbook, is mandatory to fill at the time of e-filing of the case.
- Entry of Name, Address, Age and Relation of Petitioner/Respondent should be same as provided in Memo of Party.
- Details of Extra petitioners/respondents is required to be enter in "Extra Party" field and it should be same as provided in "Memo of Party".

☐ HIGH COURT ☒ LOWER COURT

State * : TAMIL NADU

District * : THENI

Court Establishment * : PRINCIPAL DISTRICT COURT, THENI

☒ CIVIL ☐ CRIMINAL

Matter Type * : ORIGINAL

Case Type * : Select Case Type

Is MACT Matter * :

Matter Nature * :

Select Case Type

- AP(APPROVAL PETITION)
- ARBOP(ARBITRATION ORIGINAL PETITION)
- AS(APPEAL SUIT)
- C(COMPLAINT PETITION)
- CMA(CIVIL MISCELLANEOUS APPEAL (CS))

Case Type

*Case Type Code: Arbitration Case-35

*Short Form: Arbitration Case

National Code: 5007

*Case Type Name: Arbitration Case

Petitioner Called as: Claimant

Respondent Called as: Respondent

Reasonable Disposal Time:

Matter Type: Original

Case Type Nature: ☒ Civil ☐ Criminal

M.A.C.P Type:

संज्ञित रूप: लवाद दावा

केस प्रकार नाम: लवाद दावा

याचिकाकर्त्याचे संबोधन: अर्जदार

प्रतिवादीचे संबोधन: गैरअर्जदार

Submit

While filing cases through e-filing, user needs to select appropriate Case Type. When clicks Case Type fields a drop-down list appears. Please ensure that short form and description of Case Type is properly filled in your Case Type Master. If the details are not filled in user may not be able to make proper selection of Case Types. More particularly, party in person may not understand short forms of Case Types, therefore, it is necessary to ensure that all the details in Case Types are filled in Correctly.

5. Selection of Organization Name:

Filing Form

Active Done Optional Required

1 Petitioner / 2 Respondent / 3 Extra Information / 4 Extra Party / 5 Case Detail / 6 Act-Section / 7 Sign Method / 8 Upload Document / 9 Pay Court Fee / 10 Affirmation / 11 View

Complainant / Petitioner Information

Organisation: ☒

Organisation Name:

Not in List:

Complainant / Petitioner*:

Shriram_Transport Finance Co.Ltd.
Shriram_City Union Finance Ltd.
Equitas_Finance Pvt. Ltd.
HDFC_Bank Ltd.
IndusInd_Bank Ltd.
Land T. Finance Co.

Email*:

Mobile*:

Address*:

State*:

District*:

Taluka:

Town:

Ward:

Village:

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Logout NC3.1 10-08-2019

Master / Organization Name / Modify orga

Organisation Name

*Organisation ID:

*Organisation Type:

Address:

State:

Town:

Taluka:

Email:

Phone No.:

*Organisation Name:

National Code:

Contact Person:

District:

Ward:

Village:

Mobile No.:

Fax No.:

मराठी

*संस्थेचे नांव:

संपर्क व्यक्ती:

पत्ता:

Submit

Organization Name is necessary when case filed by or against any Institution, Authority, College, School, University, Company, Corporation, Bank, Cooperative Society etc. Please ensure that organization name master is properly filled in along with all details of address, authorised person, email and mobile number etc. While efilng any case by or against any organization, data will be fetched from your CIS Server i.e. Organization Name Master.

6. Selection of District:

● Active ● Done ● Optional ● Required

1 Petitioner / 2 Respondent / 3 Extra Information / 4 Extra Party / 5 Case Detail / 6 Act-Section / 7 Sign Method / 8 Upload Document
9 Pay Court Fee / 10 Affirmation / 11 View

Complainant / Petitioner Information

Organisation :

Complainant / Petitioner * :

Relation * :

Relative Name * :

Date of Birth :

Age * :

Gender * : ☒ Male ☐ Female ☐ Other

Religion :

Caste :

Email * :

Mobile * :

Address * :

State * :

District * :

Taluka :

Town :

Ward :

Village :

Pincode :

Police Station Code :

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Home / Master / District / Report dis

Act Master Act Section Organization Type Police Station Prison Details Religion Caste State Master District Taluka Village Town Ward State Masters Local Masters Periphery Masters Unification Admin Menu Filing Counter Appeal Filing Caveat Section Proceeding Correction

District

*State: MAHARASHTRA-27

Show 10 entries

District Code	District	National Code	National District	जिल्हा
1	Nandurbar	497	NANDURBAR	नंदुरबार
2	Dhule	498	DHULE	धुळे
3	Jalgaon	499	JALGAON	जळगाव
4	Buldana	500	BULDHANA	बुलढाणा
5	Akola	501	AKOLA	अकोला
6	Washim	502	WASHIM	वाशीम
7	Amravati	503	AMRAVATI	अमरावती
8	Wardha	504	WARDHA	वर्धा
9	Nagpur	505	NAGPUR	नागपुर
10	Bhandara	506	BHANDARA	भंडारा

Showing 1 to 10 of 35 entries Previous 1 2

District Master is very important while efilng any case. The information relating to Districts is fetched from your CIS District Master. Please ensure that your District Master contains all necessary information and shows all the Districts in your State.

7. Selection of Taluka:

New Case

Documents

₹ Deficit Court Fee

Interim Application

Reports

Contacts

News & Events

Help

Complainant / Petitioner Information

Organisation :

Complainant / Petitioner * :

Relation * :

Relative Name * :

Date of Birth :

Age * :

Gender * :

Religion :

Caste :

Email * :

Mobile * :

Address * :

State * :

District * :

Taluka :

Town :

Ward :

Village :

Pincode :

Police Station Code :

SAVE

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DISTRICT AND SESSIONS COURT AURANGABAD.

SHRI S. D. TEKALE

Logout NC3.1

10-08-2019

Home

Act Master

Act Section

Organization Type

Police Station

Prison Details

Religion

Caste

State Master

District

Taluka

Village

Town

Ward

State Masters

Local Masters

Periphery Masters

Unification

Admin Menu

Filing Counter

Appeal Filing

Caveat Section

Proceeding Correction

/ Master / Taluka / Report

Search...

MAHARASHTRA-27

Aurangabad-19

Show 10 entries

Hide Columns

Taluka

National Code

तालुका

Taluka Code	Taluka	National Code	तालुका
1	Kannad	4133	कन्नड
2	Soegaon	4134	सोयगाव
3	Sillod	4135	सिल्लोड
4	Phulambri	4136	फुल्लंब्री
5	Aurangabad	4137	औरंगाबाद
6	Khuldabad	4138	खुलताबाद
7	Vaijapur	4139	वैजापुर
8	Gangapur	4140	गंगापुर
9	Paithan	4141	पैठण

Showing 1 to 9 of 9 entries

Taluka Master shows information in drop-down list only when District is selected. This Taluka selection is important while efilng any case. The information relating to Taluka is fetched from your CIS Taluka Master. Please ensure that your Taluka Master contains all necessary information and shows all the Talukas in the State.

8. Selection of Village:

Documents
Deficit Court Fee
Interim Application
Reports
Contacts
News & Events
Help

1 Petitioner / 2 Respondent / 3 Extra Information / 4 Extra Party / 5 Case Detail / 6 Act-Section / 7 Subordinate Court / 8 Sign Method
9 Upload Document / 10 Pay Court Fee / 11 Affirmation / 12 View

Complainant / Petitioner Information

Organisation :
Complainant / Petitioner * :
Relation * :
Relative Name * :
Date of Birth :
Age * :
Gender * : ☒ Male ☐ Female ☐ Other
Religion :
Caste :

Email * :
Mobile * :
Address * :
State * :
District * :
Taluka :
Town :
Ward :
Village :
Pincode :
Police Station Code :

SAVE Next

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Home / Master / Village / Report vill

Configure Establishment
User Menu
Master
National Masters
Case Type
IA Case Type
Purpose of Listing
Sub Purpose
Adjourn
Disposal Type
Nature
Document Type
Designation
Litigant Status
Master
Writ Type
Act Master
Act Section
Organization Type
Police Station
Prison Details
Religion
Caste

Village

*State: MAHARASHTRA-27
*District: Aurangabad-19
*Taluka: Gangapur-8

Show 10 entries

Village Code	Village	National Code	गांव
8123		549424	सुलतानपुर (गुरुधानोरा)
81013	Dinwada	549178	दिनवाडा
81014	Sanav	549179	सनव
81015	Maliwadgaon	549180	माळी वाडगाव
81016	Derhal	549181	देन्हळ
81017	Kinhal	549182	किन्हळ
81018	Raipur	549183	रायपुर
81019	Pachapirwadi	549184	पाचपीरवाडी
81020	Dongaon	549185	डोणगाव
81021	Padalsa	549186	पाडळसा

Village field shows information in drop-down list only when Taluka is selected. This Village selection is very important while e-filing any case. The information relating to villages is fetched from your CIS Village Master. Please ensure that your Village Master contains all necessary information and shows all villages in selected Taluka.

9. Religion Information:

1 Petitioner / 2 Respondent / 3 Extra Information / 4 Extra Party / 5 Case Detail / 6 Act-Section / 7 Sign Method / 8 Upload Document
9 Pay Court Fee / 10 Affirmation / 11 View

Complainant / Petitioner Information

Organisation :

Complainant / Petitioner * :

Relation * :

Relative Name * :

Date of Birth :

Age * :

Gender * : ☒ Male ☐ Female ☐ Other

Religion :

Caste :

Email * :

Mobile * :

Address * :

State * :

District * :

Taluka :

Town :

Ward :

Village :

Pincode :

Police Station Code :

SAVE

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Home / Master / Religion / Report

Religion

Show 10 entries

Search Religion National Code धर्म

Religion ID	Religion	National Code	धर्म
1	Hindu	0	
2	Muslim	0	
3	Christian	0	
5	OTHER	0	

Showing 1 to 4 of 4 entries

Previous 1 Next

Religion information is optional in nature. If you wish that the user can select appropriate information about religion in that case you need to check your religion master in CIS. Ensure that necessary information is available for selection to user, in case he opts to fill in the information.

10. Information relating to Caste:

1 Petitioner / 2 Respondent / 3 Extra Information / 4 Extra Party / 5 Case Detail / 6 Act-Section / 7 Sign Method / 8 Upload Document / 9 Pay Court Fee / 10 Affirmation / 11 View

Complainant / Petitioner Information

Organisation :

Complainant / Petitioner * :

Relation * :

Relative Name * :

Date of Birth :

Age * :

Gender * : ☒ Male ☐ Female ☐ Other

Religion :

Caste :

Email * :

Mobile * :

Address * :

State * :

District * :

Taluka :

Town :

Ward :

Village :

Pincode :

Police Station Code :

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Home / Master / Caste / Report Search...

Act Master
Act Section
Organization Type
Police Station
Prison Details
Religion
Caste
State Master
District
Taluka
Village
Town
Ward
State Masters
Local Masters
Periphery Masters
Unification

Caste

Show 10 entries

Hide Columns PDF Excel CSV

Caste Code	Caste Category	National Code	जात
1	Open-Hindu	0	-
2	SC-Hindu	0	-
4	ST-Christian	0	-
5	OBC-Muslim	0	-
6	NT-Hindu	0	-
7	ST-Muslim	0	-

Showing 1 to 6 of 6 entries Previous 1 Next

The information relating to caste can be filled in only when religion is selected. If you need information relating to caste and, if you desire that the information is available for user to select appropriate caste, if user opts to fill in the information, in that case, you need to update your Caste Master in CIS.

11. Information about Police Station:

Last Login : 10-08-2019 12:28:59 PM
IP Address : 10.21.147.29

- Home
- New Case
- Documents
- Deficit Court Fee
- Interim Application
- Reports
- Contacts
- News & Events
- Help

1 Petitioner / 2 Respondent / 3 Extra Information / 4 Extra Party / 5 Case Detail / 6 Act-Section / 7 Sign Method / 8 Upload Document / 9 Pay Court Fee / 10 Affirmation / 11 View

Complainant / Petitioner Information

Organisation :

Complainant / Petitioner * : VISHAL

Relation * : Select Relation

Relative Name * : ANAND

Date of Birth : 16/08/1979

Age * : 39

Gender * : ☒ Male ☐ Female ☐ Other

Religion : HINDU

Caste : OPEN

Email * : ABC@GMAIL.COM

Mobile * : 5465465465

Address * : ASLKJDSAK

State * : MAHARASHTRA

District * :
Taluka :
Town : PHULAMBRI

Ward : MUKUNDWADI

Village : WADODBAZAR

Pincode : SILLEGAON

Police Station Code : BIDKIN

SAVE

eCourtIS DISTRICT

DISTRICT AND SESSIONS COURT AURANGABAD.
SHRI S. D. TEKALE

Logout NC3.1
10-08-2019

Home / Master / Police Station / Report

police stat

Police Station

Show 10 entries

Hide Columns PDF Excel CSV

Police Station Code	Police Station	Area Court Number	National Code	पोलीस ठाणे
1	CITY CHOWK	1,2,4,6,7,8,10,13	19409008	सिटी चौक
2	KRANTI CHOWK	1,2,4,6,7,8,10,13	19409019	क्रांती चौक
3	JINSI	1,2,4,6,7,8,10,13	19409039	जिन्सी
4	JAWAHARNAGAR	1,2,4,6,7,8,10,13	19409038	जवाहर नगर
5	CANTONMENT	1,2,4,6,7,8,10,13	19409006	छावणी
6	CIDCO	1,2,4,6,7,8,10,13	19409037	सिडको
7	MIDC CIDCO	1,2,4,6,7,8,10,13	19409041	एम.आय.डी.सी. सिडको
8	MUKUNDWADI	1,2,4,6,7,8,10,13	19409042	मुकुंदवाडी
9	WALUJ	1,2,4,6,7,8,10,13	19409036	वाळुज
10	MIDC WALUJ	1,2,4,6,7,8,10,13	19409040	एम.आय.डी.सी. वाळुज

Showing 1 to 10 of 54 entries

Previous 1 2 3 4 5 6 Next

Information relating to Police Station may be necessary when private criminal complaints (e.g. Section 138 N.I. Act) are filed or criminal applications are filed (e.g. Section 125 Cr. P.C.). User will be able to select appropriate police station only when Police Station Master in CIS contains proper information. Police Station drop-down list will be shown only after selection of District.

12. Prayer Information:

Home
 New Case
 Documents
 Deficit Court Fee
 Interim Application
 Reports
 Contacts

SEARCH FOR... Go!

Logout

Trash

Filing Form

e-Filing No : EC-MHAU01-00014-2019

eFiling History

Back

Active

Done

Optional

Required

1 Petitioner

2 Respondent

3 Extra Information

4 Extra Party

5 Case Detail

6 Act-Section

7 Sign Method

8 Upload Document

9

11 View

Select

Permanent Injunction

Temporary Injunction

Mandatory Injunction

Declaration of title to property

Declaration of right

Declaration of Easement

Select

Cause of Action :

Important Information or Subject or Reason :

Prayer :

Date of Cause of Action :

DD/MM/YYYY

Claim Amount :

AMOUNT

Relief Claim :

RELIEF CLAIM

>>

Hide Parties:

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police

Prayer

Show 10 entries

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PDF

Excel

CSV

Search

Prayer

Prayer

IA/Cas

मागणी प्रकार

मा

Prayer Code	Prayer Type	Prayer	IA/Case No.	मागणी प्रकार	मा
1	Permanent Injunction	The Plaintiff prays for permanent Injunction against Defendant No. _____ restraining them/him from _____	Case		
2	Temporary Injunction	The plaintiff prays for temporary injunction pending hearing and disposal of suit against defendant restraining them/him _____	Case		
3	Mandatory Injunction	The Plaintiff prays for mandatory injunction against the defendant thereby directing them/him to _____	Case		
4	Declaration of title to property	The Plaintiff prays for declaration that he is valid title holder as _____ for property bearing _____	Case		
5	Declaration of right	The plaintiff prays that he / they be declared as _____	Case		
6	Declaration of Easement	The plaintiff prays that he has right to enjoy easement as to _____ for enjoying his _____ property	Case		
7	Declaration of Status or Legal Character	The plaintiff prays for declaration that he is _____ in relation to _____ (property), (Office),(relation with person)(relation with property)(husband or wife) etc.	Case		
8	Declaration about life or death of person	The plaintiff prays for declaration that _(name of person) is dead or is alive.	Case		

Information relating to prayer is fetched from CIS. A drop-down list is shown as contained in your CIS Prayer Master. Please ensure that relevant and useful information is available to the user for selecting appropriate prayer.

13. Selecting proper Act or Rule under which Case is filed:

Filing Form

e-Filing No : EC-MHAU01-00015-2019 eFiling History Back

Active Done Optional Required

1 Petitioner / 2 Respondent / 3 Extra Information / 4 Extra Party / 5 Case Detail / 6 Act-Section / 7 Subordinate Court / 8 Sign Method / 9 Upload Document / 10 Pay Court Fee / 11 Affirmation / 12 View

Act Information

Act * : **Bombay Sales Tax Rules** Act Section * : ACT SECTION Delete

Select Act

- Bombay Sales Tax Rules
- Prevention of Corruption Act
- Bombay Rents, Hotel and Lodging House Rates
- Essential Commodities Act
- Prohibition Act (Maharashtra)

SAVE Next

eCourtIS DISTRICT AND SESSIONS COURT AURANGABAD. Logout NC3.1 10-08-2019

Home / Master / Act Master / Report regis

Act Master

Show 10 entries Hide Columns PDF Excel CSV

Act Code	Act	State/Central	National Code	National Act	अधिनियम
1	Indian Penal Code	Central	18600450099001		भारतीय दंड संहिता
2	CODE OF CIVIL PROCEDURE	Central	19080050099001		दिवाणी प्रक्रिया संहिता
3	NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES ACT	Central	19850610099001		गुंरीकारक औषधे व मनोव्यापारावर परिणाम करणारा पदार्थ अधिनियम
4	Prevention of Corruption Act	Central	19880490099001		लाचलुचपत प्रतिबंध कायदा
5	Essential Commodities Act	Central	19810180099001		अत्यावश्यक वस्तु अधिनियम
6	Terrorist and Disruptive and Activities (Prevention) Act	Central	19870280099001		दहशतवाद प्रतिबंधक अधिनियम
7	DRUGS AND COSMETICS ACT	Central	19400230099001		औषधी द्रव्य तिलस्ती उपचार अधिनियम
8	NEGOTIABLE INSTRUMENTS ACT	Central	18810260099001		परक्राम्य सलेख अधिनियम
9	Prevention of Food Adultration Act	Central	19540370099001		अन्नभेसळ प्रतिबंध अधिनियम

Designed & Developed by Nati...

Enabling user to select relevant Act or Rule or Regulation is very fundamental in eFiling. Please ensure that your Act Master is updated. Central Act Master is updated in CIS. Please ensure that necessary Central Acts are entered and mapped with National Codes. You may have to enter required State Acts and map the State Acts with its National Code through Unification>>Mapping in CIS.

14. Selecting Subordinate Court:

Filing Form

e-Filing No : EC-MHAU01-00015-2019 eFiling History Back

1 Petitioner / 2 Respondent / 3 Case Detail / 6 Act-Section / 7 Subordinate Court / 8 Sign Method

9 Upload Document / 10 Pay

Select Subordinate court

- CHIEF JUDICIAL MAGISTRATE AURANGABAD
- CIVIL JUDGE SENIOR DIVISION AURANGABAD
- JT. CIVIL JUDGE S.D. AURANGABAD
- 2ND JT. CIVIL JUDGE S.D. AURANGABAD.

Court Information

Judge Name : JUDGE NAME

Date of Decision : DD/MM/YYYY

CC Applied Date : DD/MM/YYYY

CC Ready Date : DD/MM/YYYY

State : *

District :

Subordinate Court Name : *

CNR Number : CNR NUMBER

Case Type : *

Case No. : *

Subordinate Court

Subordinate Court Code	Subordinate Court	दुय्यम न्यायालय
1	Chief Judicial Magistrate Aurangabad	मुख्य न्यायदंडाधिकारी औरंगाबाद
2	Civil Judge Senior Division Aurangabad	दिवाणी न्यायाधीश व.स्तर. औरंगाबाद
3	Jt. Civil Judge S.D. Aurangabad	सह दिवाणी न्यायाधीश व.स्तर. औरंगाबाद
4	2nd Jt. Civil Judge S.D. Aurangabad.	दुसरे सह दिवाणी न्यायाधीश व.स्तर. औरंगाबाद
5	3rd Jt. Civil Judge S.D. Aurangabad.	तिसरे सह दिवाणी न्यायाधीश व.स्तर. औरंगाबाद
6	4th Jt. Civil Judge S.D. Aurangabad.	चौथे सह दिवाणी न्यायाधीश व.स्तर. औरंगाबाद
7	5th Jt. Civil Judge S.D. Aurangabad.	पाचवे सह दिवाणी न्यायाधीश व.स्तर. औरंगाबाद
8	6th Jt. Civil Judge S.D. Aurangabad.	सहावे सह दिवाणी न्यायाधीश व.स्तर. औरंगाबाद
9	7th Jt. Civil Judge S.D. Aurangabad.	सातवे सह दिवाणी न्यायाधीश व.स्तर. औरंगाबाद
10	Joint Civil Judge J.D. J.M.F.C. Aurangabad	सह दिवाणी न्यायाधीश क.स्तर. औरंगाबाद

Showing 1 to 10 of 88 entries

While filing appeal, Revision or similar proceedings it becomes necessary to fill in the information relating to subordinate Court against whose order appeal is intended to be filed. The information shown on eFiling is fetched from subordinate Court master. Please ensure that all the designations are entered in all appeal court establishments CIS under Subordinate Court Master.

15. IA – Interim Application Type:

The screenshot shows the 'E-File Interim Application' form. At the top, there is a search bar and a 'Logout' link. Below the search bar, there is a 'Trash' button. The main heading is 'E-File Interim Application'. To the right of the heading, there is a red box with 'e-Filing No : EA-HRGR01-00021-2019', a 'eFiling History' button, and a 'Back' button. Below the heading, there are status indicators: Active (blue dot), Done (green dot), Optional (orange dot), and Required (red dot). A progress bar shows steps: 1 CNR (Case Record Number) Details, 2 IA Applying Party, 3 IA Against Party, 4 IA Details (current step), 5 Sign Method, 6 Upload Document, 7 Pay Court Fee, 8 Certificate, and 9 View. The 'IA Details' section contains several fields: 'IA Type' (dropdown), 'IA Classification' (dropdown with 'IA I' selected), 'Act 1' (dropdown), 'Prayer' (dropdown), 'Number of leaves' (text input), 'Purpose of Listing' (dropdown), 'Sub Purpose' (dropdown), 'Section 1' (text input), and 'Relief Claimed' (text area). At the bottom, there are 'Previous', 'SAVE', and 'Next' buttons.

The screenshot shows the 'IA Case Type' master data table. The table has columns: 'IA Case Type Code', 'IA Case Type Name', 'Short Form', 'National Code', 'केस प्रकार नांव' (Case Type Name in Marathi), and 'संक्षिप्त रूप' (Short Form in Marathi). There is one entry with code '1', name 'IA', short form 'IA', and national code '0'. The table is displayed in a grid with search and filter options at the top.

IA Case Type Code	IA Case Type Name	Short Form	National Code	केस प्रकार नांव	संक्षिप्त रूप
1	IA	IA	0		

User can file Interim Applications through eFiling. Type of Interim Application (IA) is fetched from your CIS. Therefore, please ensure that IA type master contains all required information which will enable the user file appropriate IA by selecting suitable type of IA.

16. Selecting Nature of IA – Interim Application:

Show 10 entries

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Classification Code	Classification Name	National Code	National IA Classification	वर्गीकरण नाव
1	Amendment of the pleadings	1001	Amendment Of Pleadings	कथनामधे बदलाची मागणी
2	Res-judicata Objections	1002	Res Judicata Objection	रेस जुडीकेटा आक्षेप
3	Stay of Suit	1003	Stay Of Suit	दाव्यामधे स्थगिती
4	Appointment of Receiver	1004	Appointment Of Receiver	प्रापकाची नियुक्ती
5	Arrest Before Judgement	1005	Arrest Before Judgment	निकालापूर्वी अटक
6	Attachment before Judgement	1006	Attachment Before Judgment	निकालापूर्वी जप्ती
7	Discovery of Documents	1007	Discovery Of Documents	दस्तऐवजांची छाननी
8	Inspection of Documents	1008	Inspection Of Documents	दस्तऐवजांची तपासणी
9	Interrogatories	1009	Interogateries	प्रतिप्रश्नावली
10	Temporary - Interim Injunction	1010	Temporary-Interim Injunction	तात्पुरता अंतरिम मनाई हुकुम

Showing 1 to 10 of 105 entries

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Nature of Interim Application can be selected while eFiling any Interim Application (IA). However, classification of IA is fetched from CIS. National Types of Classification of IAs is also provided in CIS. Local types of Classification need to be mapped with National Types. If any classification type is not available in local CIS, a decision can be taken at High Court level to add such type so that the same is available across the State properly mapped with National Types.

15. Selecting Purpose of IA:

E-File Interim Application e-Filing No : EA-HRGR01-00021-2019 eFiling History Back

1 CNR (Case Record Number) Details / 2 IA Applying Party / 3 IA Against Party / 4 IA Details / 5 Sign Method / 6 Upload Document / 7 Pay Court Fee / 8 Certificate / 9 View

IA Details

IA Type : Select

IA Classification : Select

Act 1 : Select

Prayer : Select

Number of leaves : NUMBER OF LEAVES

Purpose of Listing : Select

Sub Purpose : Select

Section 1 : Select

Relief Claimed : Defence Evidence, 313 Cr.Pc, REE

Previous SAVE Next

eCourtIS DISTRICT AND SESSIONS COURT AURANGABAD. SHRI S. D. TEKALE Logout NC3.1 10-08-2019

Master / Purpose of Listing / Report purpo

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Purpose Code	Purpose Details	Ready/Unready	Purpose Priority	Sub Purpose	National Code	National Purpose	उद्देश विवरण
1	Judgment	Ready	1		5006	For Judgment	न्यायनिर्णय
2	Arguments	Ready	2		5005	For final arguments	युक्तीवाद
3	Evidence Part Heard	Ready	8		5003	For examination of witnesses	अग्रतः झालेला पुरावा
4	Hearing	Ready	3		4010	Interim Hearing / Hearing applications/bail	सुनावणी
5	Statement U/sec.313 Cr.P.C.	Ready	7		4011	For examination of accused u/s 313 Cr.P.C	फौज. प्रक्रिया संहिता कलम ३१३ खाली निवेदन
6	Notice Ready	Ready	77		4002	For Issuance of Process / Service/Cognizance	नोटीस/सूचना (तयार प्रकरण)
7	Summons_Ready	Ready	76		4002	For Issuance of Process / Service/Cognizance	समन्स (तयार प्रकरण)
8	Charge	Ready	10		4008	Framing of Charge/ Plea	दोषारोप
9	Fixing date of Hearing	Ready	67		5013	For Steps	सुनावणी तारीख निश्चितीसाठी
10	Paper Book	Unready	52		5013	For Steps	पेपरबुक

Showing 1 to 10 of 106 entries Previous 1 2 3 4 5 ... 11 Next

Purpose of IA can be selected while filing IA. The drop-down list shown after selecting the field purpose, displays information fetched from purpose master in CIS. Please ensure that useful and required information is available to the user while filing IA.